

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.219- IA/481(AHM)2024
in IA/837(AHM)2023
in
CP(IB)/240(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Hitesh Kumar Suresh Kumar Gajjar Proprietor of Rich Relies**Applicant**
Export (Operation Creditor)
V/s**Respondent**
Map Refoils India Ltd

Order delivered on: 07/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal J. Davawala, Adv.
For the Respondent : Ms. Natasha D. Shah Adv. a.w. Mr. Dhruvit Shah Adv.
for R-1&3

ORDER

IA/481(AHM)2024 in IA/837(AHM)2023

Ld. Counsel for the applicant has given new dates of visit of prospective buyers Court Commissioner. The respondent advocate agreed for the same as well as the proposed Court Commissioner. Ld for applicant agrees to pay fees of the Court Commissioner for the 3rd day and the respondent for the 1st and second date. The fees for the Court Commissioner are fixed at Rs. 10,000 for a day.

Accordingly, Court Commissioner is to be issued a letter by applicant for the visit dated 9th and 10th June and 11th June 2024. The Court Commissioner to file report after completion of visits on before next date of hearing.

List for further consideration on 18.06.2024.

Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)